

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 08.05.2018

Appeal No. 103 of 2018

Zenith Birla (India) Limited
Dalamal House, 1st Floor, 206,
J.B. Marg, Nariman Point,
Mumbai- 400 021

...Appellant

Versus

National Stock Exchange of India Limited
Exchange Plaza,
Plot No. C/1, G-Block,
Bandra-Kurla Complex,
Bandra (E),
Mumbai- 400 051

...Respondent

Mr. Prakash Shah, Advocate for the Appellant.

Mr. Rashid Boatwalla, Advocate with Mr. Rahul Jain, Advocate i/b
Manilal Kher Ambalal & Co. for the Respondent.

CORAM: Justice J.P. Devadhar, Presiding Officer
Dr. C.K.G. Nair, Member

Per: Justice J.P. Devadhar (Oral)

1. After arguing the appeal for some time, counsel for the appellant sought permission to withdraw the appeal and requested time to furnish the information sought by the forensic auditor appointed by the respondent.

2. Accordingly, the appeal is permitted to be withdrawn and the appellant is directed to furnish the information sought by the forensic

auditor by 1st June, 2018. On receiving the requisite information, the forensic auditor shall complete the audit and submit the report as expeditiously as possible.

2. Appeal is disposed of in the aforesaid terms with no order as to costs.

Sd/-
Justice J.P. Devadhar
Presiding Officer

Sd/-
Dr. C.K.G. Nair
Member

08.05.2018
Prepared & Compared By: PK